

12:1½ hrs.

STATEMENT CLARIFYING REPLY
TO DISCUSSION ON THE DE-
MANDS FOR GRANTS OF THE
MINISTRY OF LABOUR AND EM-
PLOYMENT FOR THE YEAR 1965-
66

The Minister of Labour and Em-
ployment (Shri D. Sanjivayya): I rise
to make the following statement:

During the course of my reply to
the Budget Debate in this House on
the Demands for Grants of the Minis-
try of Labour & Employment on the
14th April, 1965, I referred to a ques-
tion raised by Shrimati Renuka Bar-
kataki regarding reservation of posts
in industries in public sector in that
State, for the people in Assam. I had
stated in my reply that the Govern-
ment of India had taken a decision
that posts which carried a salary up-
to Rs. 500 or Rs. 600 would be reser-
ved for the local people.

At the time I made that statement,
I had the recommendation made by
the Projects Co-ordination Committee
at its second meeting held on the
9th December, 1958, in mind. Accord-
ing to that recommendation, recruit-
ment to posts carrying a salary of less
than Rs. 500 per month was to be
made, as far as possible, locally or
regionally.

I now understand that the instruc-
tions issued by the Government of
India on the subject have been consi-
derably modified, as preferences of
the type envisaged by the Projects
Co-ordination Committee were deemed
to be *ultra vires* of the provisions of
the Constitution of India.

I would like to clarify that the
instructions on the subject, now in
force, do not provide for any such
preferences in the matter of employ-
ment in public sector undertakings to
the residents of the locality or the
State where such undertakings may
be situated.

12.03 hrs.

COMMITTEE OF PRIVILEGES

SECOND REPORT

Shri Krishnamoorthy Rao (Shimo-
I beg to move:

"That this House agrees with the
Second Report of the Committee
of Privileges laid on the Table on
the 30th August, 1965."

Mr. Speaker: The question is:

"That this House agrees with
the Second Report of the Com-
mittee of Privileges laid on the
Table on the 30th August, 1965."

The motion was adopted.

12:3½ hrs.

RE: CALLING ATTENTION
NOTICES—(Query)

श्री मधु लिसये : (मुंगेर) : सदर साहब,
आप आगे बढ़ने से पहले मेरी एक बात सुन
में । मैं कुछ धर्ज करना चाहता हूं । आज
काश्मीर के मोर्चे पर जो फौजी
कार्यवाही हो रही है, उस
के बारे में मैं कोई जानकारी नहीं चाहता
हूं, लेकिन काश्मीर के सम्बन्ध में कई नीति
की बातें उठी हैं । तो क्या इस सदन का
सरकार पर कोई नियंत्रण नहीं रहेगा,
इस पर बहस नहीं होगी और इस बारे में
मवाल नहीं पूछे जायेंगे ? हमारे नियमों
में यह व्यवस्था है कि नियम 197 के अन्तर्गत
हम लोक-महत्व के अविलम्बनीय प्रश्नों पर
मंत्रियों से जानकारी हासिल कर सकते हैं ।
मैंने इस संबंध में कई ध्यानाकर्षण प्रस्ताव दिये
हैं । क्या आप उन को नहीं मान रहे हैं ?
काश्मीर के मुख्य मंत्री, श्री सादिक, ने कुछ
बयान दिये हैं, सुरक्षा परिषद् की बैठक
बुलाने का इरादा जाहिर हो रहा है —
ये सारे मामले बहुत महत्वपूर्ण हैं । इसलिए
मेरा निवेदन है कि आप सदन को काश्मीर
के बारे में नीति पर बहस करने का मौका
दीजिए । वहां पर जो फौजी कार्यवाही
चल रही है, उस के बारे में मुझे कुछ